

[Secretary]

passed by the Rajya Sabha at its sitting held on the 19th July, 1971."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Punjab State Legislature (Delegation of Powers) Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 19th July, 1971."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (i) The Gujarat State Legislature (Delegation of Powers) Bill, 1971.
- (ii) The Punjab State Legislature (Delegation of Powers) Bill, 1971.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their First Report have recommended that leave of absence be granted to the following Members for the periods indicated in the Report:

- (1) Shri J. Rameshwar Rao
- (2) Maharaja Martand Singh
- (3) Shri Amrit Nahata
- (4) Shri Shrikrishna Agarwal
- (5) Shri N. K. P. Salve
- (6) Shri Jharkhande Rai

I take it that the House agrees with the recommendations of the Committee.

SOME HON. MEMBERS : Yes.

MR. SPEAKER : The Members will be informed accordingly.

12.46 hrs.

GUJARAT BUDGET—GENERAL DISCUSSION AND DEMANDS FOR GRANTS

MR. SPEAKER : The House will now take up General Discussion of the Gujarat Budget.

DEMAND NO. 1. STATE LEGISLATURE

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 41,40,000 be granted to the President out of the Consolidated Fund of the State of Gujarat *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'State Legislature'."

DEMAND NO. 2. GENERAL ADMINISTRATION DEPARTMENT

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 18,37,000 be granted to the President out of the Consolidated Fund of the State of Gujarat *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'General Administration Department'."

DEMAND NO. 3. TERRITORIAL AND POLITICAL PENSIONS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 97,000 be granted to the President out of the Consolidated Fund of the State of Gujarat *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'Territorial and Political Pensions'."

DEMAND NO. 4. PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,03,000 be granted to the President out of the